

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 1451/2001
Wednesday, this the 6th day of June, 2001

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Mr. S.A.T. Rizvi, Member (Admn)

Sh. Mahi Pal
S/O Sh. Om Prakash
R/O C-25, Ramesh Nagar, New Delhi ..Applicant
(By Advocate: Shri T.D.Yadav)

VERSUS

1. Govt. of NCT
through Secretary (Health)
NCT of Delhi, Players Building,
I.P.Estate, ITO, Delhi-2.
2. Medical Superintendent,
LNJP Hospital, New Delhi ..Respondents

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):-

We have heard Shri T.D.Yadav, learned counsel for the applicant. We note from the pleadings and submissions made by the learned counsel that the applicant has submitted an application to the respondents dated 8.5.2001 which, he states, is in response to an advertisement given by the respondents for the post of Bearer.

2. We note that this OA has been filed on 1.6.2001. After hearing the learned counsel for the applicant, we find that there is no cause of action and it is too pre-mature. The remedies available to the applicant under Section 20 of the Administrative Tribunals Act, 1985 have also not been exhausted, nor has he even waited for a reasonable time to see the reaction of the respondents. For these reasons, the OA is dismissed in limine.


(Mr. S.A.T. Rizvi)
Member (A)


(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)

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